

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).8576/2021

(Arising out of impugned final judgment and order dated 08-02-2021 in CRLA No.950/2018 passed by the High Court of Judicature at Allahabad)

LAL MOHAMMAD & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No.145064/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No.145066/2021 - EXEMPTION FROM FILING O.T.

Date : 31-01-2022 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Ms. Kumud Lata Das, AOR
 Ms. Anita Pandey, Adv.

For Respondent(s) Ms. Garima Prashad, AAG
 Mr. Sarvesh Singh Baghel, AOR
 Mr. Vikas Bansal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

In view of letter circulated by learned counsel for the petitioners seeking an adjournment of three weeks to file rejoinder affidavit, let the matter be listed after three weeks.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)